## NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

## CP (IB) NO. 68/Chd/Pb/2017

## In the matter of:

Singhania International Ltd.

... Operational Creditor/Applicant

Vs.

Aseem Ispat Pvt. Ltd.

... Corporate Debtor/Respondent.

Present:

Mr. Ranjeet Pandey and Mr. Sanjay Kumar Aggarwal both Practising Company Secretaries for the Operational

Creditor.

Mr. Jatin Singal, Practising Company Secretary for the

Corporate Debtor/Respondent.

At the outset prayer is made to file amended synopsis on account of the mentioning of wrong name of the Interim Resolution Professional (IRP) proposed in this case. Let the fresh synopsis with the correct particulars of IRP be filed within four days.

Notice of this petition to the respondent-corporate debtor to show cause as to why this petition be not admitted. Mr. Jatin Singal, Practising Company Secretary who is present for the respondent accepts notice and has filed authority letter from the company with resolution dated 06.09.2017 of the Board of Directors of the respondent-corporate debtor passed in his favour. It is admitted for the respondent that copy of the Paper Book which was despatched the entire petitioner/operational creditor in terms of rule 6(2) of the Insolvency and Bankruptcy (Application to Adjudicating Authority), Rules 2016 was received by the corporate debtor. It is pointed out by the Authorised Representative of the respondent that copy of the affidavit of the

Authorised Representative of the petitioner (Annexure A-3) supplied to

the respondent does not bear the date of verification though the date is mentioned on the affidavit filed in the original record. Copy of this affidavit be supplied to the Authorised Representative of the respondent during course of the day.

The matter be listed for arguments on 20.09.2017. Objections/reply, if any be filed at least two days before the date fixed with copy advance to the Authorised Representative of the petitioner.

(Justice R.P. Nagrath) Member (Judicial)

September 07, 2017